



2026:AHC-LKO:7087

**HIGH COURT OF JUDICATURE AT ALLAHABAD  
LUCKNOW**

**PUBLIC INTEREST LITIGATION (PIL) No. - 44 of 2026**

Pramod Kumar Pandey

.....Petitioner(s)

Versus

State Of U.P. Thru. Secy. Revenue Lko. And  
Others

.....Respondent(s)

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|---------------------------|---|----------------------|
| Counsel for Petitioner(s) | : | Sanjay Kumar Pal     |
| Counsel for Respondent(s) | : | C.S.C., Pankaj Gupta |

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**Court No. - 17**

**HON'BLE SUBHASH VIDYARTHI, J.**

1. Heard Sri Sanjay Kumar Pal, the learned counsel for the petitioner, Sri Dhiraj Ojha, the learned Standing Counsel appearing on behalf of the State and perused the records.
2. By means of the instant petition filed in public interest the petitioner has sought issuance of a direction to the opposite parties no.2 to 5 for removal of encroachments made upon the land bearing arazi Nno.2708, measuring 0.164 hectare, 2709 measuring 0.086 hectare, 2711 measuring 0.0226 hectare, 2712 measuring 0.046 hectare situated in Village Walipur, Post Jhingur, Tehsil Kunda, District Pratapgarh, which is recorded as banjar.
3. The learned counsel for the petitioner has submitted that private persons are making constructions over gaon sabha land.
4. The learned Standing Counsel appearing on behalf of the State on the basis of written instructions received by him has submitted no construction activity is going on the land in question and a suit under Section 44 of U.P. Revenue Code bearing Suit No.T202602570101318: Shivilali Vs. State is pending consideration before the Sub Divisional Magistrate, Kunda Pratapgarh. A copy of written instructions is taken on record.
5. Accordingly, the petition is **disposed off** by observing that the

proceedings under Section 44 of U.P. Revenue Code bearing Suit No.T202602570101318: Shivilali Vs. State, pending before the Sub Divisional Magistrate, Kunda Pratapgarh shall be decided expeditiously in accordance with law.

**January 30, 2026**  
Ram.

**(Subhash Vidyarthi,J.)**